

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION No. of

Applicant(s):
Advocate for
Applicant(s) :

Respondent(s) :
Respondent (s) :

Notes of the registry	Orders of the Tribunal
	<p><u>OA No. 290/00234/2015</u> <u>Date of Order : 17.06.2015</u></p> <p>Mr. Amit Mathur, present, for the applicant.</p> <p>DB not formed. Matter relates to redeployment of excess staff in the Geological Survey of India, Ministry of Mines. Issue notices to the respondents by dasti.</p> <p>Heard on interim relief. Counsel for the applicant submitted that vide Memo dated 06.12.2013 (Annexure-A/8) the applicant, who was at that time Proof Reader, was offered temporary appointment as UDC and thereafter vide office order of 6th January, 2014 (Annexure-A/9) was appointed as UDC in Geological Survey of India, Western Region, w.e.f. 06.12.2013 and as such he was already UDC w.e.f. 06.12.2013. Vide letter dated 05.06.2015 (Annexure-A/1), redeployment of excess staff of Drawing and Isolated streams was taken up by the respondents and in Annex. C-2 attached with it, he was shown at serial No. 02 as Proof Reader and thereafter the applicant was also given an option form dated 09th June, 2015 (Annexure-A/2) although he was already UDC w.e.f. 06.12.2013 as per (Annex. A/9). After issuing of letter dated 05.06.2015 (Annexure-A/1), the applicant also filed a representation dated 10.06.2015 (Annex. A/12) saying that he was already UDC and could not have been shown as Proof Reader and therefore he is not required to fill-up any option form, as it is only required for excess staff in Drawing & Isolated stream to do so. Counsel for the applicant further contended that as the last date of filling</p>

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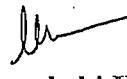
ORDER SHEET

APPLICATION No.: of Respondent(s) :
Applicant(s): Advocate for Applicant(s) : Respondent (s) :

up the option form is of 19.06.2015 and the applicant is already UDC, and if he does not fill up the form, then he will becomes surplus and his name will be sent to DoPT, Division of Retraining & Redeployment (earlier Surplus Cell) and will face great hardship. Therefore, he prayed that as an interim relief the applicant be allowed to continue in the respondent department as UDC and the respondents may kindly be directed not to insist upon the applicant to fill up his option form submitted by 19.06.2015, the last date as per letter dated 05.06.2015 (Annex. A/1)

Considered the aforesaid contentions and perused the record. It appears that the applicant has already been redeployed as UDC w.e.f. 06.12.2013 vide Annexure-A/9 dated 06th January, 2014 and therefore showing him Proof Reader in the list attached with letter dated 05.06.2015 (Annex. A/1) does not appear to be in accordance with Annexure-A/9 and is rather at variance with the same. Accordingly, as an interim measure, the respondents are directed to allow the applicant to continue on the post of UDC for next 14 days, and they may also consider his representation dated 10.06.2015 (Annexure-A/12) at the earliest.

As the matter pertains to the Jaipur Bench, office is directed to send the file to the Jaipur Bench. Put up the matter on 29.06.2015.


[Meenakshi Hooja]
Administrative Member